



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE: KOLKATA**

Original Application No. 209 of 2025/E.Z

Panchanan Dehuri

..... Applicant

Versus

State of Odisha & others

..... Respondents

**FURTHER AFFIDAVIT FILED BY THE
APPLICANT**

I, Panchanan Dehuri, aged about 45 years, Son of Ghan Dehuri, Village- Bhejia, P.O- Nuapatna, P.S- Tigiria, Dist- Cuttack, do hereby solemnly affirm and state as follows:

1. That I am the applicant in the above mentioned application and competent to swear this affidavit.
2. That, it is pertinent to mention here that, I am very much acquainted with the facts of the case. Though I have filed original application vide Original Application No. 209 of 2025/E.Z and in the meantime filed additional affidavit alongwith photographs regarding construction of stone crusher upon the land which has mentioned in the original application. In the meantime respondent No.7 already constructed stone crusher upon aforementioned alleged land alongwith site plots violating all laws and guidelines about establishment of the stone crusher according to

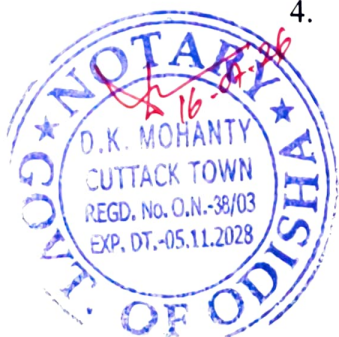


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National Pollution control Board norms and guidelines.

3. That, it is humbly submitted here that there are black granite stone hills alongwith forests are situated at Bhejia Mouza under Tigiria Tahasil in the district of Cuttack which is the natural resources for their future generations as well as environment protector. On which ecological balance maintaining day by day and people of their locality are surviving with healthy environment , but in present context , the respondent No.7 is quarrying black granite stones at Bhejia Mouza by using explosive detonator and transporting to the proposed stone crusher site and gathering the same. Then entire connective roads damaged day by day, even local school going children and common people are unable to move without fear. Copy of the photographs of the black granite stone transporting vehicle by the Opp.Party No.7 alongwith photographs of the dust roads are annexed herewith as **ANNEXURE – 6 Series.**

4. That, it is humbly submitted here that there are hills namely 'Baijhali' 'Digimundia' 'Suakhai' 'Gokharnakhala Sabar Sahi- Bhejia Road' is situated at Bhejia Mouza at Tigiria Tehsil under district Cuttack, where Respondent no. 7 along with some



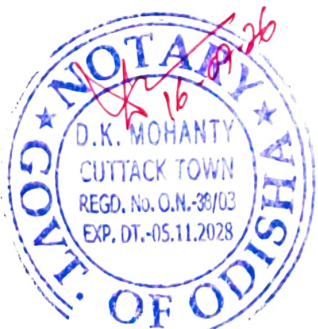
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black granite stone mafias are quarrying black granite stones from the above mentioned hills by using detonators and high power dynamites. Due to aforementioned illegal blastings and transportation of black granite stones from Bhejia Mouza, entire environment polluted and local inhabitants are suffering many diseases like Tuberculosis, Asthma along with other ailments. Even school going children are unable to travel without fear and also ambulance are not pick up patients in time. Hence, this Hon'ble Court may interfere and pass appropriate order/orders, direction/directions.

5. That, it is humbly submitted that ,the Opposite Party No.7 without authority quarrying black granite stone at Vejia Mouza and same information has communicated to the local Tahasildar as well as district Administration, but no one is taking proper steps against the illegal blasting of black granite stones by the Opp.Party No. 7 as well as others.

6. That, without getting any other efficacious remedy , the applicant filed such further affidavit before this Hon'ble Tribunal alongwith photographs for interest of justice.

7. That the facts stated above are true to the best of my knowledge and belief.



X

Identified by

Advocate

କାବିରାଜ ପ୍ରାଧନ
0-58/2003

DEPONENT.

CERTIFICATE

Due to non-availability of cartridge papers this matter has been typed in thick white papers.

Cuttack

Date 16.07.2026

Advocate

Solemnly Sworn Before

me by Panchanan Dehurabeing identified by Kabiraj Pradhanat Cuttack, dated.. 16th July 2026

16.07.2026
Dipan Kumar Mohanty
Notary Cuttack Town

